

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 203
IA (CA) No. 29/JPR/2022
CP No. 65/241-242/JPR/2018
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Sita Devi Agarwal & Ors.

...Petitioners

Versus

Devansh Resources Innovations Pvt. Ltd.

...Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. MANOJ KUMAR DUBEY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner	: Kushagra Sharma, Adv.
For the Respondent	: Sandeep Taneja, Adv. Jatin Agarwal, Adv.

ORDER

Heard Mr. Kushagra Sharma, Adv. appearing on behalf of the petitioner, Mr. Sandeep Taneja, Adv. appearing on behalf of Respondent No. 6 and Mr. Jatin Agarwal, Adv. appearing on behalf of Respondent Nos. 2, 4 & 5. It was stated that Respondent No. 3 passed away. In this regard, learned counsel for the Respondent was directed to furnish the name of the LRs of the deceased Respondent No. 3. Details of LRs has been furnished, Ld. Counsel for the Petitioner seeks time to move an appropriate application for taking LRs of Respondent No. 3 on record. List the matter on 13.06.2023.

Sd-

(Manoj Kumar Dubey)
Technical Member

Sd-

(Deep Chandra Joshi)
Judicial Member

May 23, 2023